

dated 7th July, 2008 for which the hearing was done on 4th June, 2008 was complied by the Air India;

- (b) if not, the reasons for non-compliance; and
- (c) whether the Ministry intends to comply, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) The National Commission for Scheduled Tribes had made three recommendations on 04-06-2008 which pertain to the case of Shri Rebat Pal who was in the cadre of Flight Engineering. The status with regard to the three recommendations is as follows:-

(i) Non-recovery of training charges of ₹ 2.9 lakh incurred at IGRUA from Shri Rebat Pal on the ground that these charges were spent by Government for his rehabilitation by providing special training support to SC/ST candidates to promote them to acquire higher level. This recommendation has not been complied with by Air India since training cost was also recovered from two other similarly placed individuals in the recovery clause which was a part of the terms and conditions accepted by Shri Rebat Pal.

(ii) Shri Rebat should be promoted w.e.f. 2002 by giving him benefit of Protection Clause and he should be placed in other department under rehabilitation scheme at a better position as he has already suffered for last six years for not being promoted. Shri Rebat Pal could not be promoted w.e.f. 2002 since he was not found suitable for promotion to the post of Sr. Manager (Flight Engineering). Subsequently, Shri Rebat Pal was considered for promotion to the post of Sr. Manager (Flight Engineering) and on being found suitable, he was appointed as Sr. Manager (Flight Engineering) on 31.03.2007. However, on his request, he has been placed in Engineering Department as Assistant General Manager (Support Services) in the regular Pay Scale of Engineering Department.

(iii) To favorably considered the request of Shri Rebat Pal for Hobby Flying. The recommendation has been complied with.

Induction of new aircrafts in Air India

3329. SHRI ANIL MADHAV DAVE: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of aircrafts purchased by Air India during the last five years;
- (b) the details regarding their type/ model, company name and price for the same;

(c) whether the delivery of some is being delayed, if so, the reasons therefor; and

(d) whether Government plans to induct new aircrafts in the fleet of Air India in next financial year, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) The details of aircraft purchased during last five years is given in the Statement (*See* below). The information relating to price is commercially confidential in nature, hence it is not prudent to provide the same.

(c) Yes, Sir. As per the original purchase agreement, Boeing had to deliver 27 B787-8 aircraft during September 2008 to October 2011. However, due to delay in production and design issues, Boeing started delivering these aircraft only effective September 2012. Till date, Air India has taken delivery of 18 B787-8 aircraft. The balance 9 B787 aircrafts are proposed to be inducted by Air India in FY 2015-16.

(d) No, Sir.

Statement

The details of aircrafts purchased during last five years are as follows:

Year	Aircraft Details-Boeing			
	B777-200LR	B777-300ER	B787-8	Total
2010-11	-	3	-	3
2011-12	-	-	-	-
2012-13	-	-	6	6
2013-14	-	-	7	7
2014-15	-	-	5	5
TOTAL	-	3	18	21

Aircraft Details - Airbus				
	A319	A321	A320	Total
2010-11	0	1	2	3
2011-12	-	-	-	-
2012-13	-	-	-	-
2013-14	-	-	-	-
2014-15	-	-	-	-
TOTAL	0	1	2	3